

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/04/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

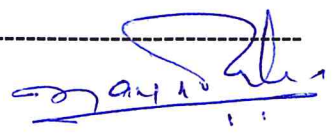
PETITION NUMBER : TCP/6(IB)/CB/2017

NAME OF PETITIONER(S) : KEI INDUSTRIES LIMITED

NAME OF THE RESPONDENTS (S) : ETA ENGINEERING PVT LTD

UNDER SECTION : Rule 6 of IBC Rules r/w Sec (13) of Insolvency code 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	AJAY KOHLI	PETITIONER	
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2.	KALPANA GUPTA	RESPONDENT	
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ORDER

Shri Ajay Kohli, counsel for petitioner present. Ms Kalpana Gupta, counsel for respondents present. Counsel for petitioner filed application No.TCP/6(IB)/CB/2017 in the matter of KEI Industries Limited vs M/s ETA Engineering Pvt Ltd. There has been a settlement between the parties with regard to which they have drawn up the terms and conditions in black and white, termed as Memo of Settlement dated 10.4.2017. There are three conditions which pertain to the payments and it has been submitted that the last payment of Rs.1,31,20,467.00 has been made vide DD No.020038. The demand draft has been handed over to the petitioner by the respondents in the open court. In view of the above, the petitioner prays to withdraw the petition. The prayer is allowed. The petition is **dismissed as withdrawn.**


(K. Anantha Padmanabha Swamy)
Member (Judicial)


(Ch. Md. Sharief Tariq)
Member (Judicial)